

HIGH COURT OF TRIPURA
AGARTALA

No.F.11(14)-HC/2021/ 15019

16th July, 2021

NOTIFICATION

It is noticed by the High Court that in recent times, the State Government of Tripura has been imposing Weekend Curfew(s) to contain the spread of COVID-19 cases within the State.

In view of the above, the High Court has been compelled to defer again the Preliminary Written Examination for recruitment in Grade-III of Tripura Judicial Service scheduled to be held on 25.07.2021 (Sunday) by rescheduling the date **on 27.07.2021 (Tuesday)**. However, there will be no change of venue and timings of the aforesaid examination. It will remain the same as reflected in the Call Letters.

Accordingly, all the candidates are to appear in the aforesaid Preliminary Written Examination **on 27.07.2021 (Tuesday) from 10.00 am to 12.00 noon** at the venue as mentioned in their respective Call Letters.

By order,

Sd/-

(V. PANDEY)

REGISTRAR (JUDICIAL)

No.F.11(14)-HC/2021/ 15020-28

16th July, 2021

Copy to:

01. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
02. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
03. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;

04. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
- ✓ 05. The System Analyst, High Court of Tripura, Agartala with a direction **to upload the Notification in the official website of the High Court as well as in the websites of the District Courts of Tripura;**
06. The Superintendent (Recruitment & Rules), High Court of Tripura, Agartala. **He is directed to send this Notification to all the candidates through their respective emails. He is also directed to make phone calls to all the candidates regarding rescheduling the date of the examination;**
07. Shri Bishnu Chakraborty, Programmer, High Court of Tripura, Agartala. **He is directed to send SMS to all the candidates to their respective phone numbers intimating them regarding issuance of the aforesaid Notification by the High Court rescheduling the date of the examination.**
08. Notice Board of the Court-house; and
09. Order File.


REGISTRAR (JUDICIAL)